

ments covering 8.34 and 140 M/s. Terminal Equipment. The tenders are under evaluation stage.

(c) TRC/ITI does not have adequate capability of manufacturing electronic Components for complete range of transmission Systems on Optical Fibre Cables.

(d) The question of ignoring M/s ITI does not arise.

Threatening telephones calls

2284. PROF. C. LAKSHMANNA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any device to locate the callers making threatening and nuisance calls; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIR-DHA): (a) Yes, Sir.

(b) In all types of automatic exchanges, facilities exist for detecting malicious calls on specific demand by subscribers. In case of any malicious call being detected, action is taken by the Department as per Indian Telegraph Rules on delinquent calling subscriber. Tracing of such malicious call in multi-exchange areas is, however, tedious job.

Proposal to amend Patents Act, 1970

2285. SHRI N. E. BALARAM:
SHRI GURUDAS DAS
GUPTA:

Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have a proposal under its consideration to amend the Patents Act, 1970 so as to

be able to join the Paris Convention for the Protection of Industrial Property; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN): (a) No, Sir.

(b) Does not arise.

Review of impact of various policy initiatives in the light of new industrial approach

2286. SHRI N. E. BALARAM:

SHRI CHATURANAN MISHRA: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have reviewed the impact of the various policy initiatives in the light of the new liberalised industrial approach; and

(b) if so, what are the details thereof and the conclusions arrived at?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN): (a) and (b) With a view to achieve accelerated industrial growth in the country, Government have announced number of scheme to liberalise industrial policies and procedures. Schemes which have been announced recently include the schemes to liberalise industrial policies selected industries for non-MRTP/non-FERA companies announced in March, 1985 the scheme of board-banding for 20 industries raising the threshold limit for RATP companies from Rs. 20 crores to Rs. 100 crores, raising of investment limit for small scale ancillary industrial undertakings to Rs. 35/45 lakhs and

further simplification of procedures with a view to reduce the time in disposal of licensing application. While it is too early to indicate the exact impact of these measures, the trend is definitely positive. Out of 406 applications received under the scheme of de-licensing upto 31st July, 1985, 359 applications have already been registered. The number of letters of intent issued in the first half of 1985 had gone up by 64.4 per cent as compared to the corresponding period of 1984. There was also an increase by 31 per cent in the foreign collaborations granted during this period. Further, 71 licences have so far been endorsed under the scheme of broad-banding.

Suspension of foreign collaboration approvals on passenger cars

2287. SHRI SURAJ PRASAD:
SHRI CHATURANAN
MISHRA:

Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Government have decided to suspend forthwith the grant of further foreign collaboration approvals in the case of passenger cars industry; and

(b) if so, what are the details in this regard and reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN): (a) and (b) Government are committed to modernisation of the automobile industry with a view to arranging free availability of good quality vehicles at reasonable price. The foreign collaboration proposals received from licensed units for the attainment of above objectives are examined on consideration such as status of technology, payment terms, export potential, demand projection etc.

कारों के मूल्य

2288. श्री सत्य प्रकाश मालवीय : क्या उद्योग और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) प्रीमियर 180 एस० ई० कार का मूल्य 1,08,000 रुपये रखने के क्या कारण हैं तथा अन्य मकों की कारों के मूल्य का ब्यौरा क्या है;

(ख) क्या उन व्यक्तियों को, जिन्होंने प्रीमियर 180 एस० ई० कारों को खरीदने के लिए अपेक्षित अग्रिम (एडवांस) धनराशि जमा की है, कोई ब्याज नहीं दिया जाता है, यदि हां तो इसके क्या कारण हैं; और

(ग) इस समय कम्पनी के पास अग्रिम जमा (एडवांस) के रूप में कुल कितनी धनराशि जमा है ?

उद्योग और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री अरिफ मोहम्मद खान) : (क) विभिन्न कारों के कारखानों से निकलते समय के मूल्य उत्पादन शुल्क को छोड़कर नीचे दिए गए हैं :—

(हजार रुपये में)

(अम्बेसडर (पेट्रोल)	55
कटेसा	69
मारुति-80 (बी एंड डब्ल्यू)	41
मारुति-डीलक्स	71
प्रीमियर 118 एस० ई०	74

मूल्य पर कानूनी नियंत्रण न होने से अपने उत्पादों के मूल्य निर्धारित करना निर्माताओं का काम है ।

(ख) कम्पनी ने बताया है कि वह जमा राशि पर 7 % वार्षिक चक्रवृद्धि ब्याज देगी ।

(ग) कम्पनी को बुकिंग पर 118 करोड़ रुपये अग्रिम राशि के रूप में मिले हैं ।

Non-filing of returns by Samachar Bharathi

2289. SHRI GHULAM RASOOL MATTO: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Samachar Bharathi a language news